

अभी हाल में, ऐसा आपने अखबारों में पढ़ा होगा और दूसरी जगहों पर भी लोगों को पकड़ाने की कोशिश है।

श्री रामावतार शास्त्री : अध्यक्ष जी, अब भी जो कर्मचारियों को दवा के नाम पर पैसा देने की व्यवस्था है उस व्यवस्था से कितने प्रतिशत कर्मचारियों को लाभ पहुंचता है ?

श्री हेरबरीन्डन बहुगुणा जी प्रतिशत ।

श्री रामावतार शास्त्री. यह गलत है। कुछ ही लोग इसका फायदा उठाते हैं और एक बड़ा बहुमत इससे वंचित रह जाता है। इस बात को मैं जानता हूं। इसलिए क्या आप ऐसी कोई फीस दे सकते हैं ?

श्री हेरबरीन्डन बहुगुणा यह लाभ सभी के लिए उपलब्ध है। जो बीमार होगा वह लाभ उठायेगा। किसी को कोई रुकावट नहीं है लेकिन शास्त्री जी की नजर में कोई बीमार हो तो खबर करे उसका हम इलाज करायेंगे।

SHRI ARJUN SETHI: The hon. Minister has just now said that, in some cases, the claims have gone down. But I find from the statement that, so far as Orissa is concerned, the claims have gone up. In this connection, may I ask the hon. Minister whether he is aware of the fact that most of the medical reimbursement bills submitted to PMG, Orissa Circle, are fictitious and there are irregularities, and if so, what action has he taken to solve this problem?

SHRI H. N. BAHUGUNA: It is true that some places of Orissa Circle, not all, were really a victim of this particular type of racket. We have isolated those cases and opened our dispensaries there so that there is no difficulty. The hon. Member from Berhampore knows that. His was one of the areas where the difficulty was great.

So far as fictitious bills are concerned, in Orissa we detected some and we reported the matter against the Authorised Medical Attendant also to the Income Tax Department and the Income Tax Department has realised quite a big sum from him.

SHRI DINEN BHATTACHARYYA: The hon. Minister laughingly answered that upto 100 per cent he will allow reimbursement. May I know from the Minister whether in big cities there is a system under which employees get ready reimbursement but in the suburbs the difficulty is that they have to either report to the District Medical Officer or to any other Medical Officer quite away from their residence and on account of that, many of the employees are losing reimbursement?

SHRI H. N. BAHUGUNA: All people are covered by this recently the Health Ministry has agreed to extend the question of authorisation of medical aid even from Ayurvedic or Unani or Homeopathic dispensaries. Therefore, the rural areas will also be by and large covered by this.

Foreign Cement and other Material in possession of Cooch Behar Refugee Service

*612. SHRI B. K. DASCHOWDHURY:
SHRI R. N. BARMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that quite a large consignment of foreign cement and other materials

are in the one possession of Cooch-Behar Refugee Service, Distt. Cooch-Behar, West Bengal;

(b) whether such foreign materials are illegally utilised; and

(c) if so, the action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) to (c). Facts are being ascertained.

SHRI B. K. DASCHOWDHURY: May I submit to you that because this is a very important question involving foreign aid, the question be postponed to a date after two weeks, I do not mind, so that the Government may have sufficient time to inquire into the matter. With your permission, let the question be postponed by one week or two weeks or three weeks, whatever time they require.

SHRI K. C. PANT: I do not mind. We have asked the Commerce Ministry. They do not have the information at present. We are trying to ascertain it.

SHRI B. K. DASCHOWDHURY: Let it be postponed in that case.

MR. SPEAKER: Some date must be shown when it can be fixed. Otherwise, it will be very difficult for us...

In the case of the Minister, the other day, we gave a definite name and I put it down on that date....

SHRI PILOO MODY: If the Minister does not have the information in a certain week, the question may be put down for the following week.

MR. SPEAKER: Putting it for the following week will not help; the same reply will come.

SHRI K. C. PANT: I suggest that we collect the information and place it on the Table of the House so that the Member may see it and if he feels necessary, he can table a further question.

डाक और तार बोर्ड को अधिक स्वायत्तता

*613. श्री राम भगत पासवान :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने डाक और तार बोर्ड को अधिक स्वायत्तता देने का निर्णय किया है; और

(ख) यदि हां, तो उसे क्या स्वायत्तता दी जाएगी ?

संचार मंत्रालय में उप-मंत्री (श्री जगन्नाथ पहाड़िया) : (क) और (ख). डाक-तार बोर्ड, जो कि संचार मंत्रालय का एक संघटन है, वित्तीय मामलों के अलावा अन्य सभी मामलों में, भारत सरकार के मंत्रालयों को उपलब्ध शक्तियों का प्रयोग करता ही है। हाल ही में, भारत सरकार ने डाक-तार बोर्ड के सम्बन्ध में प्रशासन सुधार आयोग की सिफारिशों की जांच कर, डाक-तार बोर्ड को भारत सरकार के मंत्रालयों को प्राप्त वित्तीय शक्तियां भी प्रदान की हैं जिससे बोर्ड अपनी कार्यप्रणाली में और अधिक स्वायत्तता का अनुभव करे।

श्री राम भगत पासवान : माननीय अध्यक्ष महोदय, मैं आदरणीय संचार मंत्री से जानना चाहूंगा कि हाल ही में एडमिनिस्ट्रेटिव रिफॉर्म कमीशन की रिपोर्ट के अनुसार पी. एंड टी. बोर्ड को वित्तीय मामलों में भी एटोनामी दे दी गई है तो क्या पी. एंड टी. बोर्ड पी. एंड टी. कर्मचारियों को जो चिल्ड्रेन एजुकेशन एलाउन्स उच्चशिक्षण शिक्षा तक जारी रखने का प्रश्न है और उसको एन्हांस करने का सबाल है उसपर भी बिचार करेगा ?